

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. IV**

SERVICE TAX APPEAL NO. 51104 OF 2018

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APPL-203-17-18 dated 29.09.2017 passed by the Commissioner (Appeals), Indore]

**AMARNATH KASHIRAM CONSTUCTION
PRIVATE LIMITED
INDORE**

Appellant

Vs.

**COMMISSIONER CGST AND SERVICE TAX,
EXCISE AND CUSTOMS. INDORE**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE Dr.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing : **26/06/2023**

Date of Decision : **26/06/2023**

FINAL ORDER No. 50791 /2023

PER RACHNA GUPTA

The assessee has availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The liability stand discharged under the scheme. The same has been acknowledged by the learned Departmental Representative. In view of the same and keeping in view the main objective of the scheme, the present appeal stands dismissed as withdrawn.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**